

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 202**  
**(IB)-792/ND/2021**

**IN THE MATTER OF:**

**Chemical Suppliers India Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**GLS Films Industries Pvt. Ltd. ... Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 28.09.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,  
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. K Dutta, Senior Advocate along with  
Mr. Nikhil Verma, Adv. and CS Mahak Agarwal

**ORDER**

Pleadings are complete. Ld. Counsel appearing for the Applicant is present. Proxy Counsel appearing for the Respondent seeks adjournment on the ground that the main counsel is not available. The prayer for adjournment is allowed subject to deposit of cost of Rs. 20,000/- in the Prime Minister's Relief Fund by the Respondent within 7 days.

List on 12.10.2022. It is however made clear that If the matter is not argued by either of the parties, the matter will be decided on the basis of the documents available on the DMS.



**(L.N. GUPTA)  
MEMBER (T)**



**(BACHU VENKAT BALARAM DAS)  
MEMBER (J)**